

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.20
CP No.75/BB/2022**

IN THE MATTER OF:

Mr. Vaidyanathan Narayan ... Petitioner
Vs
Bionic Yantra Private Limited and others ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Raghu Hulikal
For the R3 : Shri Suhas

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondent No.3.
2. The Petitioner Counsel requested some more time to file written submissions. Two weeks final time is granted to the Petitioner to file the written submission duly serving the copy on the otherside.
3. List the case on 01.08.2024.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**